No. 7812 Question Branch

Questions on Newspaper Reports

Sometimes newspaper reports including vernacular newspaper reports are referred to in the notices of questions tabled by the Members without indicating the place of publication of such newspapers. As many of such news-items particularly vernacular newspapers are not easily traceable, the notices are returned to the Members to make them specific or to furnish a copy of press clipping referred to in such notices for processing them.

Members are, therefore, requested kindly to enclose a copy of the press clipping with the notices of questions, which have the reference of newspaper reports.

No. 7813 Question Branch

Treatment of Notices of Questions in Excess of 230

Members are informed that in accordance with Rule 45, not more than 230 questions are to be included in the list of questions for written answers on any one day. Such notices of questions in Excess of 230 stand lapsed. However, the copies of notices of Questions, in Excess of 230 shall be provided to the Members, if so, requested by them.

No. 7814 Question Branch

Status of Notices of Ouestions on Lok Sabha Website

Members are informed that Status of Notices of Questions is available in the Members e-portal.

No.7815 Question Branch

Dispensing with Circulation of Unstarred Questions List

Members are informed that the circulation of List of Unstarred Questions has been dispensed with from the Seventh Session of Sixteenth Lok Sabha (2016). The List is now being uploaded on Lok Sabha Homepage.

No. 7816 Question Branch

Errata to the lists of Questions

Members are informed that lists of admitted questions for a day are uploaded on Lok Sabha Website/circulated to Members at least five days in advance of the date(s) on which those are due for answer. Patent errors, mistakes in spellings of names, etc. noticed by them in the lists of admitted questions may be brought to the notice of the Secretariat so as to facilitate issuing of necessary corrigenda in the matter.